

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**ORIGINAL APPLICATION NO.060/00260/2018**

**Chandigarh, this the 9<sup>th</sup> day of March, 2018**

...

**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)  
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

Visakha Singh, aged 59 years, S/o Sh. Mitha Singh, R/o Street No.1-1/2 Guru Amar Das Nagar, Behind Nagar Nigam Tubewell, Narwana road, Bhatinda (Group-C), working as Parcel Clerk, under respondent no.3.

**....APPLICANT**

**(Present: Mr. Karnail Singh, Advocate.)**

**VERSUS**

1. Union of India, through General Manager, Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager, DRM Office Complex, Northern Railway, Ambala Cantt. (Haryana).
3. Sr. Divisional Personnel Officer, Northern Railway, Ambala Cantt (Haryana).

**....RESPONDENTS**

**ORDER (Oral)**

**HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-**

The main contention of learned counsel, at this stage, is that, although the applicant has moved representations dated 10.01.2009, 03.05.2015 and 20.01.2012 (Annexure A-4 colly), for redressal of his grievances, but no decision has yet been taken by the Competent Authority.

Having heard the learned counsel for the applicant, having gone through the record with his valuable assistance, after

considering the entire matter and without expressing any opinion on merits, lest it may prejudice the case of either side, the main instant Original Application is disposed of with the direction to The Sr. Divisional Personnel Officer, Northern Railway, (respondent no.3), to sympathetically consider and decide the indicated representations, by passing a speaking & reasoned order and in accordance with law, within a period of two months from the date of receipt of a certified copy of this order.

